

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Insolvency)No. 50 of 2021
(Under Section 61 (1) of the Insolvency and Bankruptcy Code 2016)
(Arising out of Order dated 20.7.2020 in MA No.1433 of 2019 in CP /941/IB/2018
passed by the Hon'ble National Company Law Tribunal, Chennai Bench**

In the matter of:

**Regional Provident Commissioner
Employees' Provident Fund Organisation
Regional Office : 100 ft. Dargah Road, Kazipet,
Warangal
Telengana 506 004.**

Appellant

V.

**Vandana Garg
(Resolution Professional of
M/s GVR Infra Projects Limited
252, Veer Savarkar marg,
Shinvaji Park, Dadar, Mumbai 400028**

Respondent No.1

**UV Asset Reconstruction Company Limited
(Resolution Applicant)
704, 7th Floor, Deepali Building, 92m Nehru Place,
New Delhi 110019**

Respondent No.2

Present

For Appellant : Mr.Manish Dhir, Advocate

**For Respondent No.1 : Mr.Sumant Nayak , Advocate
along with M/s Isha J.Kumar, Advocate**

For Respondent No.2 : Alwin Godwin, Advocate

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ORDER

(VIRTUAL MODE)

For Respondent No.1, Mr.Sumant Nair, Learned Counsel appears along with Ms.Isha J.Kumar. For Respondent No.2, Learned Counsel Mr.Alwin Godwin appears. For filing of 'Reply/Response' of Respondent No,1 and Respondent

No.2, two weeks time is granted from today and the copy of the 'Reply/Response' of Respondent No.1 and Respondent No.2 is required to be served to the Learned Counsel for the Appellant four days before the next date of hearing. Liberty is granted to the Learned counsel for the Appellant to file 'Rejoinder', if any, within one week thereafter.

2. The Learned Counsel for the Appellant as well as the Learned Counsel for the Respondent are required to file their 'Notes of Submissions' together with citations which they reply upon and the same will have to be exchanged between them well in advance before the next date of hearing .
3. The Office of the Registry is directed to List the matter on 26.3.2021.

***[Justice Venugopal M]
Member (Judicial)***

***[Anant Bijay Singh]
Member (Judicial)***

**23.02.2021
HR**